

Gujarat NRE Coke Limited – in Liquidation
PUBLIC NOTICE OF AUCTION

Notice is hereby given by the undersigned to the public in general that the below mentioned assets and items owned by **Gujarat NRE Coke Limited - in Liquidation ("GNCL")**, is being sold "via e-Auction" under the terms and conditions specified below. The sale is without any kind of warranties and indemnities.

1 Auction Date and Time	Monday, September 12, 2022, from 11:00 AM to 5:00 PM. Each auction will have an unlimited extension of "5 minutes" i.e. the end time of the e-Auction will be extended by 5 minutes each time if bid is made within the last 5 minutes before the closure of the auction.
2 Assets / Items for Sale	Set of Power Plant Equipments (Collectively) of Gujarat NRE Coke Limited (in Liquidation) at Dhanwad, Karnataka, and Investments in unlisted equity shares, the details of which are available in the process memorandum on the website www.gujaratnrecoke.com
3 Reserve Price	Block A: Set of Power Plant Equipments - INR 28,88,67,708 (Rs. 28.89 crores) Block B: Investments in unlisted equity shares- INR 6,82,50,784 (Rs. 6.83 crores)
4 Participating in the Auction	All interested buyers must adhere to the relevant and applicable Terms and Conditions or Process Memorandum (as the case may be) hosted on the website www.gujaratnrecoke.com
5 Last date for submission of EMD	05:00 PM on Saturday, September 10, 2022
6 Inspection	To schedule inspection, please write to liquidator.gncl@decoderesolvency.com with details requesting the same.

All interested bidders are advised to contact the undersigned only by email, by writing to liquidator.gncl@decoderesolvency.com, no other modes of communication would be entertained.

Sumit Binani
 Liquidator
sumit_binani@hotmail.com
 IBBI Registration Number: IBBI/PA-001/IP-N00005/2016-17/10025

Place: Kolkata
 Date: August 26, 2022

SCHEDULE I FORM A PUBLIC ANNOUNCEMENT
 (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF FLOCUS TECHNOLOGIES PRIVATE LIMITED

1 Name of Corporate Person	FLOCUS TECHNOLOGIES PRIVATE LIMITED
2 Date of incorporation of Corporate Person	2nd December, 2019
3 Authority under which Corporate Person is incorporated/registered	Registrar of Companies-Delhi
4 Corporate identity number / limited liability identity number of Corporate Person	U72900DL2019PTC358233
5 Address of the registered Office and Principal office (if any) of Corporate Person	Regd. Office: F No.- 3091, Sector C Pocket - 3, Vasant Kunj, New Delhi- 110070
6 Liquidation commencement date of Corporate Person	22nd August, 2022
7 Name, address, email address, telephone number and the registration number of the Liquidator	Name: Mr. Umesh Gupta Address: Unit No.111, First Floor, Tower-A, Spazedge, Sector 47, Sohna Road, Gurgaon-122018 Email Id: umesh@vaminidia.in Correspondence E-mail: vol.liq.focus@gmail.com Telephone No.: +91-9910024854 Regn No.: IBBI/PA-001/IP-P00848/2017-18/11431
8 Last date for submission of claims	21st September, 2022

Notice is hereby given that Flocus Technologies Private Limited has commenced voluntary liquidation on 22nd August, 2022.

The stakeholders of Flocus Technologies Private Limited are hereby called upon to submit a proof of their claims, on or before 21st September, 2022, to the Liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties

Sd/-
 Umesh Gupta
 Liquidator of Flocus Technologies Private Limited
 Regn. No.: IBBI/PA-001/IP-P00848/2017-18/11431

Date: 25.08.2022
 Place: Gurgaon

DEBTS RECOVERY TRIBUNAL, LUCKNOW
 Government of India, Ministry of Finance
 (Department of Financial Services)

600/1 University Road, Near Hanuman Setu Mandir, Lucknow-226007

BEFORE THE RECOVERY OFFICER-I, DRT, LUCKNOW

NOTICE OF DEMAND & APPEARANCE
 (Notice Under Rule 2 of Second Schedule of the Income Tax Act, 1961, Read with Section 29 of Recovery of Debts & BANKRUPTCY ACT, 1993)
 DRC No.1468 of 2018 Dated: 22/08/2022

UCO BANK Vs. SHRI SATISH SINGH & ORS.

To,

- Mr. Satish Singh S/o. Shri Bhagmal Singh
 R/o. House No. C-225, Delta-1, Greater Noida, G.B. Nagar-201308.
- Mrs. Rakesh Devi W/o. Mr. Satish Singh
 R/o. House No. C-225, Delta-1, Greater Noida, G.B. Nagar-201308.
- AVJ Developers (India) Private Limited
 AVJ Business Park, Plot No. C, First Floor, Community Center, Anand Vihar, Delhi-110092.

Take notice that in view of the recovery certificate issued in O.A. No.668 of 2017 passed by the Hon'ble Presiding Officer, DRT, Lucknow, an amount of Rs.44,83,265/- (Rupees Forty Four Lakh Eighty Three Thousand Two Hundred Sixty Five only) along with pendentilite and future interest 12.00% p.a. from the date of filing of this original application till realization and cost is due against you.

You are hereby called upon to deposit the above sum within 15 days of the receipt of notice, failing which the recovery shall be made as per Rules. In addition to the sum aforesaid you will be liable to pay:

(i) Such interest as is payable for the period commencing immediately after this notice of the execution proceeding.

(ii) All cost, charges and expenses incurred in respect of the service of this notice and other process that may be taken for recovering the amount due.

You are also directed to appear before the undersigned, DRT, Lucknow on 09/11/2022 at 11:00 A.M. for further proceeding in the matter. In case if non appearance the proceedings will be heard and decided Ex-parte. Given under my hand and seal of the Tribunal on this 22nd Day of August, 2022.

SEAL OF COURT
 Recovery Officer-I
 DRT, Lucknow

AXIS BANK LTD. POSSESSION NOTICE

Retail Asset Centre: 1st Floor, G-4/5, B, Sector-4, Gomti Nagar Extension Lucknow, UP 226010.
 Registered Office: "Tishu"- 3rd Floor, Opp. Samarsheshwar Temple, Near Law Garden, Ellisbridge, Ahmedabad-380006.

Where as the undersigned being the Authorized Officer of **AXIS BANK LTD.** under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise or power conferred under Section 13 (12) read with Rule-9 of the Security Interest (Enforcement) Rules, 2002 issued Demand notice under section 13(2) of the said Act. The borrower/s mentioned herein below having failed to repay the amount, notice is hereby given to the borrower/s mentioned herein below in particular and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers confer on him under section 13(4) of the said Act read with the rules of the said Rules. The borrower/s mentioned herein above in particular and the public in general are hereby cautioned not to deal with the said property and any dealings with the said property will be subject to the mortgage of **AXIS BANK LTD.** for an amount together with further interest incidental expenses, costs, charges, etc. on the amount mentioned against each amount herein below. The Borrower(s)/Co-Borrower (s)/Mortgagor(s)/Guarantor(s) attention is invited to provisions of sub-section(8) of section 13 of the Act, in respect of time available to redeem the secured assets.

Name of the Borrowers/ Guarantors/Address	Description of the Mortgaged Properties	Amt. Due as per Demand notice Date Demand notice Possession Date
Vineet Chandra (Borrower) S/o Sh. Ram Kuber R/o-1 Moradabad, Near Prathamik Vidhyalay, Tehsil Nawabganj, Thana Deva, Barabanki UP- 225301, R/o-2 House On Plot Of Kharsa No 1036ka Min, Village-goela, Pargana Mahona, Bakshi Ka Talab, Lucknow 226010, R/o-3 C/o Harshil Field, Juggur, Satkh Road, Lucknow 226010, Smt. Mittlesh Yadav (Co-Borrower) S/o Sh. Vineet Yadav R/o-1 Moradabad, Near Prathamik Vidhyalay, Tehsil Nawabganj, Thana Deva, Barabanki UP 225301, R/o-2 House On Plot of Kharsa No 1036ka Min, Village-goela, Pargana Mahona, Bakshi Ka Talab, Lucknow- 226010	Land/property admeasuring Area 167.28 sq.mt, situated at house on Plot Of Kharsa No 1036ka Min, Village-goela, Pargana Mahona, Bakshi Ka Talab, Lucknow 226010, which is in the name of Vineet Chandra, Bounded as: East - Road, West-Plot Of Deepu Singh, North -Plot Of Mangal Singh, South - Shop Of Malku Lal	Rs. 11,09,800.00 as on 13.06.2022 + interest & other expenses 13.06.2022 23.08.2022
Brij Bhan Singh (Borrower) S/o Sh. Surya Mohan Singh R/o-1. H.no 134 Bada Bhawara Takhta, Gomti Nagar, Lucknow 226010, R/O-2. C/o Gaurav Construction, E-1806 Vinay Khand-1, Gomti Nagar, Lucknow, 226010, R/o-3. House No. E-2/154 Vineet Khand, Gomti Nagar, Lucknow 226010, Smt. Anita Singh (Co-Borrower) W/o Sh. Surya Mohan Singh, R/o-1. H.no 134 Bada Bhawara Takhta, Gomti Nagar, Lucknow, 226010, R/o-2. House No. E-2/154 Vineet Khand, Gomti Nagar, Lucknow 226010	Land/property admeasuring Area 30 sq.mt, situated at House No. E-2/154 Vineet Khand, Gomti Nagar, Lucknow 226010, Which Is In The Name Of Sunil Joshi. Bounded as: East - EWS Bhawan, West - Road, North - House No. E-2/153, South - House No. E-2/155.	Rs. 14,39,384.00 as on 30.05.2022 + interest & other expenses 30.05.2022 23.08.2022
Sureshchandra (Borrower) S/o Gorakh Prasad Yadav, Ramnath (Co-Borrower) S/o Gorakh, Sunil Kumar Yadav (Co-Borrower) S/o Sureshchandra Yadav All R/o House Number-144, Gonerupura Yadav Talu Rampur Gopalpur, District Gorakhpur U.P. -273007, Girijesh Kumar Yadav (Co-Borrower) S/o Ramnath Yadav R/o H. No. 105, Gonerupura Yadav Talu Rampur Gopalpur, District Gorakhpur U.P. -273007.	Land/property admeasuring area 1560.00 sq ft, situated at House Mohalla Lachhipur, Tappa Kasba, Pargana Sadar District Gorakhpur U.P. Boundaries: East - House of Mrs. Saroj Singh, West - House of Shambhu Dayal, North - Road, South - House of Kanihya Lal.	Rs. 20,49,378.92 as on 06.05.2022 + interest & other expenses 07.05.2022 22.08.2022

Date-26.08.2022 Authorized Officer, Axis Bank Ltd.

DEUTSCHE BANK AG
 Appendix IV [Rule 8 (1)] POSSESSION NOTICE

Whereas, the undersigned being the authorized officer of Deutsche Bank AG, India ("Bank") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 06.12.2021 calling upon the Borrower Shree Ambe Enterprises ("borrower"), Mr.nandan Goyal, Mrs. Anita Goyal ("Co-Borrowers"), to repay the outstanding amount as mentioned in the notice being of Rs. 1,36,17,520.27/- (Rupees One Crore Thirty Six Lakhs Seventeen Thousand Five Hundred Twenty And Paise Twenty Seven Only) within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said act read with rule 9 of the said act on this 22th Day of August of the year 2022. The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank for an amount Rs. 1,36,17,520.27/- Rupees One Crore Thirty Six Lakhs Seventeen Thousand Five Hundred Twenty And Paise Twenty Seven Only) and interest thereon.

Description of the Immovable Property

(a) All that the self-contained against the mortgage of residential property being:- Flat No.- 99 Ground Floor Plot No -30, Sector No-10 Rohit Co-Operative Group Housing Society Limited, Dwarka New Delhi - 110075, Having plot area of 97.22 Sq. Mts with Freehold Rights. (Property)

Date: 26.08.2022 For Deutsche Bank AG
 Place: New Delhi Authorised Officer (Danish Khan)

FORM NO.5
DEBTS RECOVERY TRIBUNAL, LUCKNOW
 600/1 University Road, Near Hanuman Setu Mandir, Lucknow-226007
 (Area of Jurisdiction - Part of Uttar Pradesh)

SUMMONS FOR FILING REPLY & APPEARANCE BY PUBLICATION
 O.A. No.227/2022 Date:

[Summons to Defendants Under Section 19(3) of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 read with Rule 12 and 13 of the Debts Recovery Tribunal (Procedure Rules) 1993]

Original Application No. 227 of 2022

Central Bank of IndiaApplicant
 Versus
 Sri Nitin Tomar and AnotherDefendants

To,

- Sri Nitin Tomar S/o. Sri Narendra Singh, R/o.
 (i) House No.75, Sector-B, Vasundhara, Ghaziabad (U.P.)
 (ii) 31 Near Shiv Temple, Scoop-4, Scoop, Baghat, U.P.-250623
- AVJ Developers (India) Pvt. Ltd. Through Its Directors
 (i) Registered Office at, 84, Patparganj Industrial Area, New Delhi-110092.
 (ii) Corporate Office at, Plot No.C, Community Center, Anand Vihar Opposite Yamuna Sports Complex, Delhi-110092.

In the above noted application you are required to file reply in Paper Book form in Two sets along with documents and affidavits (if any), personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the applicant or his counsel / duly authorized agent after publication of the summons and thereafter to appear before the Tribunal on 25.10.2022 at 10:30 A.M., failing which the application shall be heard and decided in your absence.

Registrar,
 Encl: As above
 Debts Recovery Tribunal, Lucknow

DEBTS RECOVERY TRIBUNAL-III, CHANDIGARH
 SCO No.33-34-35, Sector-17-A, Chandigarh
 RC No. 1784/2019

Punjab National Bank Certificate holder
 Versus
 M/s Mobile Hub Certificate Debtor

PUBLICATION NOTICE
 (Notice under Rule 53 of The Second Schedule of Income Tax Act, 1961 read With Section 25 to 28 of RDBB & FI Act, 1993.

To

- M/S Mobile Hub, Shop No. 2, Flat No. 2, Ghumar Mandi, Opp. Khalsa College, Ludhiana-pin-141001 through its prop. Sushma Rani
- Smt. Sushma Rani wife of Shri Joginder Pal Prop. of MS Mobile Hub resident of B32/150, Street No. 3, Janta Colony, Rahon Road, Ludhiana-pin-141007.
- Shri Joginder Pal son of Sri Kharaati Lal Resident of B32/150, Street No. 3, Janta Colony, Rahon Road, Ludhiana-pin-141007
- Smt Surjit Kaur wife of late Shri Raj Kumar resident of House No. 28/28, sampuran Colony, model gram, Ludhiana-Pin-141002

In terms of the Recovery Certificate in O.A. No. 2555 of 2018 issued by the Hon'ble Presiding Officer, a sum of Rs.2,84,62,786.00p along with cost, present and future interest has become due from you, whereas, the said amount has not been paid by you to the CH Bank, despite, service of demand notice and expiry of a substantial period. you have to meet the requirement of law.

It has been decided to issue proclamation of sale in respect of the immovable property which is mortgage with the CH Bank.

Therefore, take the notice to appear on 05.09.2022 before the undersigned to declare any encumbrance of the immovable property and Settle terms and conditions for POS. As it is not possible to serve you through ordinary mode, this notice is given by this Publication to comply the direction.

Given under my hand and Seal of this Tribunal on 30th day of may 2022 at Chandigarh

Recovery Officer- II
 DRT-III, Chandigarh

Bank of Baroda
 Branch Office : Dugri Road, Opposite Marry Land Palace, Ludhiana 141001.

[Rule 8- (1)] POSSESSION NOTICE (For immovable property)

Whereas, the undersigned being the Authorized officer of the Bank of Baroda, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notice on the date mentioned against account and stated herein after calling upon the Borrower/Guarantor to repay the amount within 60 days from the date of receipt of the said notice.

The borrower/Guarantor having failed to repay the amount in full, Notice is hereby given to the borrower/Guarantor and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred to him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on this the date mentioned against the account.

The borrower/Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of Baroda, for an amount mentioned herein below, along with interest and other charges accrued thereon.

The borrower/ Guarantor(s) attention is invited to provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available to redeem the secured asset.

Name of Borrower/ Guarantor	Description of the Immovable Property	Date of Demand Notice	Date of Possession	Amount Outstanding
Borrower : GS Mattress Industries, Plot No. 16, Nishant Bagh Colony, Village Bhattian, Ludhiana through its Prop. Mrs. Aarti Kawatra W/o Mr. Vikas Kawatra Resident at House No. 3453/139, Dream Lane, New Tagore Nagar, Ludhiana, Guarantor : 1. Asha Rani W/o Mr. Lalit Kumar, House No. 3453/139, Dream Lane, New Tagore Nagar, Ludhiana. 2. Mr. Vikas Kawatra S/o Mr. Lalit Kumar, House No. 3453/139, Dream Lane, New Tagore Nagar, Ludhiana.	All that part and parcel of the residential property consisting of House No. 3453/139, Dream Lane, New Tagore Nagar, Halibowal Kalan, Ludhiana Punjab comprised in Kharsa No. 33/9/1 Khata No. 802/876, Hadbast No. 102, Halibowal Kalan as per jamabandi for the year 2011-12 admeasuring 133.33 square yards bearing wasika No. 4156 dated 20.06.2018 in the name of Mrs. Aarti Kawatra W/o Mr. Vikas Kawatra and bounded as under : North : Plot No. 37, size 40'-0". South : Plot No. 35, Size 40'-0", East : Bharat Bhushan 30'-0", West : Street 20 wide 30'-0".	10.05.2022	23.08.2022	Rs. 31,80,646.55
Borrower : Mrs. Amandeep Kaur W/o Sh. Baljinder Singh. Co-Borrower : Sh. Baljinder Singh S/o Mr. Dev Singh, both R/o Vikramaditya Colony Phullianwal, Ludhiana. Guarantor : Mr. Binder Singh S/o Mr. Swaraj, R/o House No. 1985/17, Street No. 20, Guru Gobind Singh Nagar, New Shimla Puri, Ludhiana.	All that part and parcel of the residential property situated at Vikramaditya Colony, Phullianwal, Ludhiana, Punjab comprised in Kharsa No. 41/1/12-10-11-40/16-41/19/2-40/15-41/20, Khewat No. 584-585-586-587-588-589, Khatauni No. 595-596-597-598-599-600 as per jamabandi for the year 2012-13, hadbast No. 278, Abadi Vikramaditya Colony, Phullianwal, Teshil & District Ludhiana, admeasuring 65.33 square yards bearing wasika No. 2018-19/101/1/9326 dated 12.03.2019 in the name of Mrs. Amandeep Kaur W/o Mr. Baljinder Singh and bounded as under : North : Street 14'-0", South : Seller 14'-0", East : Neighbour 42'-0", West : Neighbour 42'-0".	10.05.2022	23.08.2022	Rs. 8,01,447.96

Dated : 25.08.2022 Place: Ludhiana Authorized Officer

BRAITHWAITE & CO. LIMITED
 (A Government of India Undertaking)
 (A MINIRATNA Category-I Company)
 Ministry of Railways
 CIN : U74210WB1976GOI030798
 5, Hide Road, Kolkata - 700 043

1) Tender No. BCL/Corporate/PURCHASE/12/22-23/ET/13
 Tenders are invited in Two bid system for **Manufacture, Supply, Installation & Commissioning of 150T Power Press including spares** at Braithwaite & Co. Limited, Angus Works, Angus, Bhadreswar, Distt: Hooghly (WB) as per scope of supply, technical specifications and terms & conditions of the tender.

2) Tender No. BCL/PUR/PJB000072/DOOR GASKET/2022
 Sealed Tenders are invited in Two bid system for **Supply of Door Gaskets & SS Retainers** at Braithwaite & Co. Limited, Angus Works, Angus, Bhadreswar, Distt: Hooghly (WB) as per scope and terms & conditions of the tender.

Last date for submission of tender at **SI No 1 is 21 days** and at **SI No. 2 is 14 days** from the date of publication (both days inclusive). Interested parties may download the documents from our website www.braithwaiteindia.com. for tender at **SI No. 2** and for tender at **SI No. 1**, Interested parties may participate through MSTC e-tender system through <https://www.mstcecommerce.com/eproc>. Offers against both the tenders can be submitted against payment of **Rs.1000/- (non refundable)** in favour of "Braithwaite & Co. Ltd", towards cost of tender.

All TCNs & Corrigendum etc. for tender at **SI No. 1** will be notified in MSTC website www.mstcecommerce.com/eproc and for tender at **SI. No. 2** will be notified in our website www.braithwaiteindia.com

Sr. Manager (Purchase)

NATIONAL FERTILIZERS LIMITED
 (A GOVERNMENT OF INDIA UNDERTAKING)
 CIN: L74899DL1974GOI007417
 Registered Office: Scope Complex, Core-III, 7, Institutional Area, Lodhi Road, New Delhi-110003 Website: www.nationalfertilizers.com, Email ID: investor@nfl.co.in. Telephone: 011-24360066, 24361252

NOTICE FOR ATTENTION OF THE SHAREHOLDERS OF THE COMPANY

Shareholders are hereby informed that the 48th Annual General Meeting ("AGM") of the Company will be held through Video Conferencing ("VC") / Other Audio-Visual Means ("OAVM") without the physical presence of the members at a common venue on Thursday, September 29, 2022 at 02:30 P.M. IST, to transact the business contained in the notice calling the AGM, in compliance with applicable provisions of the Companies Act, 2013 and the rules made thereunder, read with General Circulars no. 20/2020 dated May 5, 2020, General Circular No.14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020, General Circular No. 02/2021 dated January 13, 2021, General Circular No. 19/2021 dated December 08, 2021, General Circular No. 21/2021 dated December 14, 2021 and General Circular No.2/2022 dated May 05, 2022 issued by Ministry of Corporate Affairs [collectively referred to as "MCA Circulars"] and SEBI Circulars SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020, SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated January 15, 2021 and SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated May 13, 2022 (collectively referred to as "SEBI Circulars").

In accordance with the aforesaid Circulars, Notice of the AGM along with the Annual Report 2021-22 are being sent only by electronic mode to those Members whose e-mail address are registered with the Registrar and transfer agent / Depositories. Notice and Annual Report will be made available on the Company's website viz. www.nationalfertilizers.com as well as on the website of National Securities Depository Limited (NSDL) viz. www.evoting.nsdl.com and on the websites of Stock Exchanges i.e. National Stock Exchange of India Limited and BSE Limited at www.nseindia.com and www.bseindia.com respectively.

Manner of registering / updating e-mail address:

(a) In case shares are held in physical mode please provide Form ISR-1 with Folio No., Name of shareholder, scanned copy of any one share certificate (front and back), PAN (self attested scanned copy of PAN card), Mobile number and email id (should be mentioned in form ISR-1) AADHAR (self-attested scanned copy of Aadhar Card) by email to investor@masserv.com or investor@nfl.co.in. Please also send original copy of ISR-1 with copy of PAN/AADHAR to RTA (i.e. MAS Services Limited, T-34 2nd Floor Okhla Industrial Area, Phase-II New Delhi-110020).

(b) Members holding shares in dematerialised mode and have not registered/updated their e-mail address, register/update it with the Depository Participant(s) with whom their demat account is maintained.

Manner of casting vote(s) through e-voting:

(a) In compliance with the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management & Administration) Rules, 2014, as amended from time to time, Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and applicable Circulars, the Company is pleased to provide e-voting (remote e-voting and e-voting at the AGM) facility to all its Members enabling them to cast their vote electronically for all the resolutions as set in the AGM Notice.

(b) The facility for e-voting will be made available during the AGM to those members who could not cast their votes through remote e-voting. The detailed procedure for e-voting before as well as during the AGM is provided in the Notice of the AGM. Further members attending the meeting through VC/OAVM shall be counted for the purpose of reckoning the quorum as per Section 103 of the Companies Act, 2013.

(c) The shareholders who hold the shares in physical form or who have not registered their e-mail address and wish to participate in the AGM are requested to refer the manner of registering/updating e-mail address as stated above.

Book Closure:

Notice is also hereby given under Section 91 of the Companies Act, 2013 read with Rule 10 of Companies (Management & Administration) Rules, 2014 and Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 that the Register of the Members and Share Transfer Books of the Company will remain closed from 23.09.2022 to 29.09.2022 (both days inclusive) for the purpose of AGM.

Cut-off Date for Voting at the AGM:

The Company has fixed Thursday, 22.09.2022 as the cut-off date for voting at the AGM. The voting rights of members shall be in proportion to their shares of the paid up equity share capital of the Company as on the cut-off date.

Manner of registering mandate:

Members are requested to register/ update their complete bank details (for receiving electronic payment of dividends, as and when declared by the Company):

(a) with their Depository Participant(s) with whom they maintain their demat accounts, if shares are held in dematerialised mode by submitting the requisite documents. Details in a form prescribed by their Depository Participant may also be required to be furnished, and

(b) with the M/s. MAS Services Limited (RTA) at T-34, 2nd Floor, Okhla Industrial Area, Phase-II, New Delhi-110020, if shares are held in physical mode, by submitting (i) Form ISR-1 which shall contain member's name, folio number, bank details (Bank account number, Bank and Branch Name and address, IFSC, MICR details), (ii) self-attested copy of the PAN card and (iii) original cancelled cheque leaf with name printed on it.

Members are requested to carefully read all the Notes set out in the Notice of the AGM and in particular, instructions for joining the AGM, manner of casting vote through remote e-voting or e-voting during the AGM.

For National Fertilizers Limited,
 Sd/-
 (Ashok Jha)
 Company Secretary

Place: New Delhi
 Date: 25.08.2022

[@NFL_Kisan](https://t.me/NFL_Kisan) [@nationalfertilizers](https://www.facebook.com/nationalfertilizers) National Fertilizers Limited